

210

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

INDEX

IN

ORIGINAL APPLICATION NO. 518 OF 2022

IN THE MATTER OF:

Vivek Verma

..... Applicant

Versus

State of Uttarakhand & others.

..... Respondent

S.NO.	PARTICULARS	PAGE NOS.
1	Index	1
2	Exemption Application	2-4
3	Affidavit	5-19
4	Annexure No. 1- A true/ typed/ photocopy of vide letter no. 5436/31-1 dated 26-05-2022 of Divisional Forest Officer, Nainital Forest Division, Nainital.	20
5	Annexure no. 2- A true/typed/photocopy of compounding order compounding order dated 11-08-2023 in Range case no. 05/Nagar Palika/2022-23, Range case no. 02/Nagar Palika/2022-23 & Range case no. 35/Nagar Palika/2021-22.	21
	Annexure no. 3- A true/ typed/photocopy of tree counting report.	22-23
	Annexure No. 4- A true/ typed/photocopy of letter dated 06.06.2023.	24
	Annexure No. 5- A true/ typed/photocopy of letter dated 17.07.2023.	25-26

Date: 16-8-2023

(Chandra Shekhar Joshi)
Divisional Forest Officer Nainital,
Applicant/Deponent

211

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

EXEMPTION APPLICATION

IN

ORIGINAL APPLICATION NO. 518 OF 2022

IN THE MATTER OF:

Vivek Verma Applicant

Versus

State of Uttarakhand & others. Respondent

**EXEMPTION APPLICATION ON BEHALF OF DIVISIONAL
FOREST OFFICER NAINITAL FOREST DIVISION NAINITAL**

To,

The Hon'ble Chairperson and his other Hon'ble
companion members of the aforesaid Tribunal.

The humble application of the above named
applicant/respondent most respectfully showeth as under.

1. That the instant Original Application was listed before this Hon'ble Tribunal on 03-05-2023 and this Hon'ble Tribunal was pleased and passed the order dated 03-05-2023 in instant matter. The operative part of order dated 03-05-2023 is being quoted as under-

14. In view of the facts and circumstance of the case, we consider personal appearance of the DFO, Nainital,



Regional Officer, UKSPCB and officer not below the rank of SDM duly authorised by the District Magistrate, Nainital before this Tribunal physically on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.

- 2. That this Hon'ble Tribunal vide order dated 03.05.2023 directed the Divisional Forest Officer Nainital to remain present before the Hon'ble Tribunal on next date of listing ie.22.8.2023. The government of Uttarakhand vide 779/Gen/x-1-2023-14(72)/2007 TC-5 Dated 19.7.2023 directed to participate the training workshop in Telengana. This is an important workshop for the purpose of Forest and Wildlife of Indian Forest Service Officers. Therefore the Divisional Forest Officer, Nainital Forest Division, Nainital have to participate in the training during 22.08.2023 to 24.08.2023. The Divisional Forest Officer Nainital is requesting to exempt the personal appearance of deponent.

- 3. That in view of the facts and circumstances stated in the accompanying affidavit, it is most humbly prayed that this Hon'ble Tribunal may graciously be pleased to allow this application and further pleased to exempt the personal appearance of the applicant/i.e. Divisional Forest Officer, Nainital Forest Division Nainital or else the applicant shall suffer irreparable loss and injury.



213

PRAYER

It is, therefore, most respectfully prayed that the Hon'ble Tribunal may graciously be pleased to allow this application and further pleased to exempt the personal appearance of the applicant Divisional Forest Officer, Nainital Forest Division, Nainital, or else the applicant shall suffer irreparable loss and injury.

Dated: /08/2023


(Chandra Shekhar Joshi)
Divisional Forest Officer Nainital,
Applicant/Deponent



IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 518 OF 2022

IN THE MATTER OF:

Vivek Verma

..... Applicant

Versus

1. State of Uttarakhand through Chief Secretary, Government of Uttarakhand.
2. Principal Secretary, Department of Environment and Forest, Government of Uttarakhand.
3. Principal Secretary, Urban Development, Government of Uttarakhand.
4. Divisional Commissioner, Kumaon.
5. Principal Chief Conservator of Forests (HoFF), Government of Uttarakhand.
6. Commissioner, Municipal Corporation, Nainital,
7. Uttarakhand pollution Control Board..... Respondents

Affidavit on behalf of Divisional Forest Officer, Nainital Forest Division, Nainital in compliance of order dated 03-05-2023, passed by this Hon'ble Tribunal in instant original Application.

I, Chandra Shekhar Joshi Aged about 42 years, S/o Sri Prayag Dutt Joshi, Presently posted as, Divisional Forest Officer, Nainital



Forest Division Nainital, Uttarakhand do hereby solemnly affirm on oath and state as under:

- 1- That in my abovementioned official capacity, I am acquainted with facts and circumstances of the present matter. It is also relevant to mention here that the deponent is not impleaded as respondent in instant Original Application. The deponent is filling this Affidavit in compliance of order dated 03-05-2023 passed by Hon'ble Tribunal in instant Original Application.
- 2- I state that I have read and understood the contents of the said Application and its annexures and in reply thereto I state as under:
- 3- That Mr. Vivek Verma S/o of Late Shri Madan Mohan Lal Verma resident of H. No. 191, Bada Bazaar Mallital, Nainital has sent the present letter petition, which is treated and registered as original application, complaining about unauthorized cutting of trees in Forest area adjacent to Nainital city during the last few years.
- 4- That the instant Original Application was listed before this Hon'ble Tribunal on 01-09-2022 and this Hon'ble Tribunal was pleased and passed the order dated 01-09-2022 in instant matter. The operative part of order dated 01-09-2022 is being quoted as under-

3. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it



appropriate that a Joint Committee be constituted to verify the factual position and take remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Principal Chief Conservator of Forests (HoFF), Government of Uttarakhand, State PCB and Divisional Commissioner, Kumaon Division and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action after following due process of law and submit its Factual and Action Taken Report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

- 5- That in compliance of order dated 01-09-2022 passed by this Hon'ble Tribunal in instant Original Application Dr. D.K. Joshi, Regional Officer, Pollution Control Board, Haldwani, Mr. Jeewan Singh Naganyal, Additional Commissioner Kumoan, Nainital and Mr. Maan Singh, Conservator of Forest, South Kumoan Circle, Uttarakhand, Nainital conducted Joint Inspection on the areas on 23-09-2022. The Regional Officer, Pollution Control Board, Haldwani, Uttarakhand by letter dated 20-10-2022 communicated the joint inspection report to Member Secretary, Pollution Control Board, Uttarakhand, Dehradun.
- 6- That the instant Original Application was listed before this Hon'ble Tribunal on 24-11-22 and this Hon'ble Tribunal was



217

pleased and passed the order dated 24-11-2022 in instant matter. The operative part of order dated 24-11-2022 is being quoted as under-

3. *In compliance thereof, Dr. Rajendra Singh, ASO, Uttarakhand PCB has sent report of the Joint Committee vide email dated 31.10.2022.*

4. *In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttarakhand through Chief Secretary, Government of Uttarakhand, (2) Principal Secretary, Department of Environment and Forest, Government of Uttarakhand, (3) Principal Secretary, Urban Development, Government of Uttarakhand, (4) Divisional Commissioner, Kumaon, (5) Principal Chief Conservator of Forests (HoFF), Government of Uttarakhand (6) Commissioner, Municipal Corporation, Nainital, and (7) Uttarakhand PCB who stand impleaded as respondents No. 1 to 7. The Registry is directed to prepare and attach memo of parties to the application. Respondent No. 7 is already appearing before this Tribunal. Notices be issued to respondents no. 1 to 6.*

5. *Reply/response by the respondents be filed by email within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*



6. *In view of the significant nature and impact of the environmental violations involved, we also consider it appropriate to have the assistance of some Senior Advocate as amicus curie to assist this Tribunal in just and fair adjudication of the questions involved. Accordingly, Mr. Akash Vashishtha, Advocate is appointed as amicus curie to assist this Tribunal in just and fair adjudication of the questions involved.*

7- That the instant Original Application was again listed before this Hon'ble Tribunal on 03-02-2023 and this Hon'ble Tribunal was pleased and passed the order dated 03-02-2023 in instant matter. The operative part of order dated 03-02-2023 is being quoted as under-

3. Replies/response have been filed on behalf of the Respondent No. 6 vide email dated 23.12.2023 and Respondent No. 7 vide email dated 30.01.2023.

4. Ld. AAG for Respondents No. 1 to 5 seeks time to file replies/response on their behalf. Learned Amicus Curie also seeks time to submit his report.

8- That the instant Original Application was again listed before this Hon'ble Tribunal on 03-05-2023 and this Hon'ble Tribunal was pleased and passed the order dated 03-05-2023 in instant matter. The operative part of order dated 03-05-2023 is being quoted as under-

10. Mr. Chandershekhar Joshi, DFO, Nainital has appeared through VC and we have interacted with him.



11. The DFO, Nainital is directed to file affidavit specifically mentioning the present status/latest position in respect of all incidents of illegal felling of trees reported by the Joint Committee In his affidavit DFO, Nainital shall also mention about feasibility and tentative costs of geo-tagging of old trees in Nainital particularly Deodar and Oak trees.

12. In his reply respondent no. 5-PCCF (HoF) shall specifically mention the steps taken for setting up of Grievance Redressal Cell in compliance with the recommendation made by the Joint Committee in its report dated 31.10.2022. We are of the considered view that such Grievance Redressal Cell must have (i) a Control Room with dedicated Hot-line/web-portal where any Member of the Public should be able to make a complaint regarding illegal felling of trees and (ii) a quick response team for taking prompt action in case of receipt of any such complaint regarding illegal felling of trees to prevent illegal felling of trees and to ensure immediate seizure of illegally cut trees along with vehicles and equipment's used and arrest and prosecution of the offenders.

13. List for further consideration on 22.08.2023.

14. In view of the facts and circumstance of the case, we consider personal appearance of the DFO, Nainital, Regional Officer, UKSPCB and officer not below the rank of SDM duly authorised by the District Magistrate, Nainital before this Tribunal physically on the next date of



hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.

- 9- That as per the joint inspection report dated 23-09-2022 prepared by Dr. D.K. Joshi, Regional Officer, Pollution Control Board, Haldwani, Mr. Jeewan Singh Naganyal, Additional Commissioner Kumoan, Nainital and Mr. Maan Singh, Conservator of Forest, South Kumoan Circle, Uttarakhand, Nainital and submitted to Hon'ble Tribunal by Dr. Rajendra Singh, ASO, Uttarakhand Pollution Control Board, Uttarakhand before this Hon'ble Tribunal there are Six matters of illegal felling of Trees in the areas. The matter are as under-
- i) Illegal felling of Trees near Aroma Hotel, Nainital, District Nainital.
 - ii) Illegal felling of Trees near Dhampur Band/Modi Bhawan, Nainital.
 - iii) Illegal felling of Trees near Tifin Top lands and Kilburry Road, Nainital.
 - iv) Illegal felling of Trees near in Sukhatal Car Parking area, Nainital.
 - v) Illegal felling of Trees near Snowdan Compound, Nainital.
 - vi) Illegal felling of Trees near Holy Angel, School, Nainital.
- 10- That the three member's joint inspection committee made some suggestion and recommendation regarding the prevention of



illegal felling of trees in Nainital area. The committee specially recommended to setting up of Grievance Redressal Cell for this area. This Hon'ble Tribunal vide order dated 03-05-2023 directed Respondent No. 5 Principal Chief Conservator of Forest (HoFF), Uttarakhand, Dehradun to take steps for this purpose.

- 11- That as per the direction issued by Hon'ble Tribunal the Nainital Forest Division, Nainital has already constituted a quick response team for the disposal of complaints received from public. A Forester, a Forest Guard and 06 outsourcing employees has been included in the team. The department is acting as per the complaints received from Public as per need.
- 12- That as per the Paragraph no. 11 of order dated 03-05-2023 the status report/latest position of all incident illegal felling of trees is being reported as under-
 - i) **Illegal felling of Trees near Aroma Hotel, Nainital, District Nainital-** There were 08 trees of different species and diameter class. In this matter Range Case No. 4 /Nagar Palika/2022-23 was registered on 12.04.2022 against Unknown persons under section 32/33 of Indian Forest Act-1927 with Municipal Bye-laws. Mrs. Mamta Chand, Range Officer, Naina was appointed as enquiry officer in the matter by order dated 13-04-2022 of Divisional Forest Officer, Nainital Forest Division, Nainital. The enquiry officer submitted a report on 15-09-2022 in instant matter. The enquiry officer in her report mentioned that the land in question where 08 trees were fall down was a Nazool land and Municipal Committee Nainital has ownership on said land. The enquiry officer found that the said matter is not concerned under Section-



32/33 of Indian Forest Act-1927. It was found that the offence is covered under Section-4/10 of Uttar Pradesh Tree Protection Act-1976 with Municipal Bye-laws-1916 of Nainital Municipal Committee. which is still enforcing in State of Uttarakhand. It is relevant to mention here that the Section-16 of Tree Protection Act provides that offences are reportable by certain officers. In instant matter no accused was detected. All the recovered wood was on the spot and nobody claimed on the wood. It is necessary to mention here that as per Section-22 of Uttar Pradesh Tree Protection Act-1976 the provisions of the Act are in addition and not overriding. The owner of trees has a duty to file complain against the loss of 08 trees which were illegally cut down but no person has lodge First Information Report in the matter. The enquiry officer recommended further enquiry in the matter and matter is still under investigation and till the date no accused was detected in the matter. Therefore the matter is still pending the Forest Officers are trying to detect the actual accused in the matter. The committee has recommended that Municipal Committee Nainital should take action against the falling of trees in Nazool Land the matter is also communicated to Executive Officer, Nagar Palika Nainital for further action under Indian Penal Code-1860.

- ii) **Illegal felling of Trees near Dhampur Band/Modi Bhawan, Nainital-** There were 07 Surai trees (*Cupressus torulosa*) was damaged by unknown person on 02-04-2022. In this connection Range Case No. 02/Nagar Palika/2022-23 was registered under Municipal Bye-laws-1916 of Municipal Committee, Nainital. The case was investigated by Forest Officers and it was found that



Aparajit Singh Jaimwal S/o Divyashish Jaimwal, R/o Gandhi Nagar, Jammu has taken the responsibility of Girdling of 07 Surai trees (Cupressus torulosa) in private land. The fine of Rupees-1,00,000.00/- (Rupees One Lakh) was recovered through E-3 No. 27046 dated 11-04-2022 from the offender. The money was deposited in relevant Revenue Head of Government of Uttarakhand by Chalan No. 02/Nagar Palika/2022-23 in April 2022. The case has been compounded by the department. It is also relevant to mention here that all 07 Surai trees (Cupressus torulosa) are still standing on the land. The Forest Department further treated the trees with the help of Moss Grass. The trees are fit and there is no further damage reported regarding these trees. The said position has been reported by three members committee constituted by this Hon'ble Tribunal by vide order dated 01-09-2022. The status of the case is similar as reported and the trees has been treated by the department.

- iii) Illegal felling of Trees near Tifin Top lands and Kilburry Road, Nainital-** The three members of joint inspection committee found 02 poles of 0-10 diameter class which were felled two years ago in Tifin Top area and no felling was found in Kilburry Road region. The three members committee did not report any other illegal felling of trees in the area. Hence no action is required at this point of time.
- iv) Illegal felling of Trees near in Sukhatal Car Parking area, Nainital-** The three members joint inspection committee found that there 16 trees of Poplar were cut down in Sukhatal Car Parking area of District Nainital. The committee also informed to



this Hon'ble Tribunal that the user agency Kumaon Mandal Vikas Nigam (KMVN), Nainital had applied for the permission of falling of these 16 Poplar trees for the construction of Car Parking area for the development of tourism in Nainital. These trees were not cut down illegally. The Divisional Forest Officer, Nainital Forest Division, Nainital vide letter no. 5436/31-1 dated 26-05-2022 granted falling permission for these trees. The permission letter dated 26-05-2022 was annexed with the report of three members joint inspection committee report dated 23-09-2022 as annexer-6. Hence in this matter no tree was cut down illegally. The Divisional Forest Officer, Nainital Forest Division, Nainital granted permission for of these trees with accordance to law. A true/ typed/ photocopy of vide letter no. 5436/31-1 dated 26-05-2022 of Divisional Forest Officer, Nainital Forest Division, Nainital is being annexed herein and marked as **Annexure No. 1** of this affidavit.

v) **Illegal felling of Trees near Snowdan Compound, Nainital-**

The tree member's joint inspection committee reported 09 trees of different species were cut down in private land without any permission of competent authority in this regard Range Case No. 05/Nagar Palika/2022-23 was registered for only one Kharsu Tree of 20-30 diameter class. The investigation of crime was handover to Forester Nagar Palika Range, Nainital. In the investigation of crime it was found that 09 trees of different species were cut down on private land. The crime was converted under Section-4/10 of Uttar Pradesh Tree Protection Act-1976. The actual offender of said crime was detected by investigation officer. Rupees 1,00,000/- was recovered from the offender. The money has been



deposited to appropriate Revenue Head of Government of Uttarakhand. The crime case no. 05/Nagar Palika/2022-23 has been compound by the Revision Authority, Conservator of Forest, South Kumaon Circle, Uttarakhand Nainital under Section-15 of Uttar Pradesh Tree Protection Act-1976. The case has been compound by the department and no further action is required now.

- vi) **Illegal felling of Trees near Holy Angel, School, Nainital-** The tree member's joint inspection committee reported 11 tress of different species were cut down in private land without any permission of competent authority in this regard Range Case No. 34/Nagar Palika/2021-22 was registered Mr. Manoj Kumar, Care Taker, Holy Angel School, Nainital. The said land was Private Land & case was registered only for the violation of Municipal Bye-laws-1916 of Municipal Committee, Nainital. It was found that the case was not compounded by Competent Authority and it was reopened for investigation. The investigation of crime was handover to Forester Nagar Palika Range, Nainital. In the investigation of crime it was found that 11 trees of different species were cut down on private land. The Registered Range Case was converted under Section-4/10 of Uttar Pradesh Tree Protection Act-1976. The actual offender of said Case was detected by investigation officer. Rupees 50,000/- recovered from the offender. The money has been deposited to appropriate Revenue Head of Government of Uttarakhand. The Range Case no. 34/Nagar Palika/2021-22 has been compounded by the Revision Authority, Conservator of Forest, South Kumaon Circle, Uttarakhand Nainital under Section-15 of Uttar Pradesh Tree



Protection Act-1976. Earlier only 05 thousands was deposited by the offender now 45 thousands additional amount has been deposited in the matter. Total 50,000/- Rupees has been recovered from the law violators. No further action is required in the matter. A true/typed/photocopy of compounding order issued by Conservator of Forest, South Kumaoun Circle, Uttarakhand, Nainital. The compounding order dated 11-08-2023 in Range case no. 05/Nagar Palika/2022-23, Range case no. 02/Nagar Palika/2022-23 & Range case no. 35/Nagar Palika/2021-22 is being annexed herein and marked as **Annexure no. 2** of this affidavit.

- vii) That the Hon'ble Tribunal directed mention about feasibility and tentative costs of geo-tagging of old trees in Nainital particularly Deodar and Oak trees. In compliance of order dated 03.05.2023 the deponent has directed to Forest Range Officer, Nagar Palika, Range Nainital to do needful in the matter. The forest Range Officer Nagar Palika, Range Nainital directed to all concerned staff to count the Devdar and Oak trees present in Private, Government and Nazool land which is outside of Reserve and Protected Forests of Nagar Palika Range of Nainital Forest Division, Nainital. After the counting of trees it was found that 2339 Devdar trees, 11943 Banj Oak trees, 3010 Kharsu trees and 7412 Tilonj trees found in Nagar Palika Range Nainital outside the Reserve and Protected forests. It is relevant to mention here that Kharshu and Tilonj are the species of Oak specially found in hill areas. A true/ typed/photocopy of tree counting report is being annexed herein and marked as **Annexure No. 3** of this affidavit.



- 13- That after counting of trees in Private, government and Nazool Land (Outside the Reserve and Protected Forest of Nagar Palika Range of Nainital Forest Division, Nainital) the Forest Range Officer, Nagar Palika Range Nainital vide letter dated 06.06.2023 invited proposal and estimated cost regarding geo-tagging of old trees in Nainital from Ms Oriental Trails, Ms Visual design, Ms Design 360 and Ms Shri Ulka Foundations. A true/ typed/photocopy of letter dated 06.06.2023 is being annexed herein and marked as **Annexure No. 4** of this affidavit

- 14- That as per the proposal obtained from different firms the Geo Tagging is useful for monitoring of important forest species. It is also useful in Enhanced Forest Management, Biodiversity Conservation, Forest Fire Management, Research and Data Analysis etc. It is also relevant to mention here that the said area where Geo Tagging is proposed is mostly private lands, fence/wall covered areas in control of landholders.

- 15- That the minimum cost provided by Oriental Trails Khurpatal Haldwani is 11,62,000.00/- Rupees (Eleven Lakhs Sixty Two Thousand Only) for Geo Tagging of about 24000 trees in Nagar Palika Range, Nainital. Others agencies/firms have also communicated their estimated cost to forest department.

- 16- That this Hon'ble Tribunal vide order dated 3.5.2023 directed the deponent/ Divisional Forest Officer Nainital to remain present before the Hon'ble Tribunal on next date of listing ie.22.8.2023. The government of Uttarakhand vide 779/Gen/x-1-2023-14(72)/2007 TC-5 Dated 19.7.2023 directed to participate the training workshop in Telengana. This is an important workshop



228

19

for the purpose of Forest and Wildlife of Indian Forest Service Officers. Therefore the deponent has to participate in the training during 22.08.2023 to 24.08.2023. The due to aforesaid circumstances the deponent requesting to exempt the personal appearance of deponent. A true/ typed/photocopy of letter dated 17.07.2023 is being annexed herein and marked as **Annexure No. 5** of this affidavit.

17- That in compliance of order dated 03.05.2023 passed by this Hon'ble Court the deponent is filing above affidavit. It is the humble request that this Hon'ble Tribunal may please and take the affidavit on records.

DEPONENT

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Nainital, Uttarakhand on this day of 16th August, 2023.

DEPONENT

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल

कार्यालय प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल ।

पत्रांक 5436 / 23-1

दिनांक, नैनीताल

26/05/2022

सेवा में

सहायक अभियन्ता
कुम्भवादिनि नैनीताल।

विषय- सूखाताल झील को रिचार्जिंग जोन एवम् टूरिस्ट डेस्टिनेशन के रूप में विकसित किये जाने के कार्य के सम्बन्ध में।

सन्दर्भ- आपका पत्र सं० 720/10-निर्माण/2021-22 दि० 20.05.2022।

प्रिय महोदय,

आपको सूचित किया जाता है कि सूखाताल झील को रिचार्जिंग जोन एवम् टूरिस्ट डेस्टिनेशन के रूप में विकसित किये जाने के कार्य जाने के दौरान निम्न वृक्ष आ रहे हैं। आपके प्रार्थना में पत्र निम्न प्रकार निर्णय लिया गया है:-

क्र०सं०	प्रजाति व वृक्षों की व्यास श्रेणी	निर्णय का विवरण	पातन अवधि
1	2	3	4
1	पापुलर के सूखे 20-30 वर्ग व्यास सेमी०	10 सूखे वृक्ष पातन	तीन माह तक।
2	पापुलर के सूखे 30-40 वर्ग व्यास सेमी०	06 सूखे वृक्ष पातन	तीन माह तक।
3	पापुलर का हरा वृक्ष 40-50 वर्ग व्यास सेमी०	01 हरा वृक्ष पातन	तीन माह तक।

नोट- वृक्षों की शाखाओं तरासी/पातन वृक्ष स्वामी को विभागीय कर्मचारी के समक्ष करनी होगी तथा वृक्ष के कटे स्थान पर कोलतार लगाना होगा। स्वीकृत वृक्ष /शाखा के एवज में दुग्ने घोंघों का रोपण भी करना होगा एवं उक्त वृक्ष की शाखाओं के पुनः पातन अनुमति के लिए एक वर्ष उपरान्त ही प्रार्थना पत्र स्वीकृत किये जायेंगे। शाखा पातन/वृक्ष पातन से किसी भी प्रकार के नुकसान की जवाबदेही सम्बन्धित आवेदनकर्ता की होगी। स्वामित्व सम्बन्धी विवाद के लिये आवेदनकर्ता स्वयं उत्तरदायी होगा।

भवदीय

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल

पत्रांक _____/_____ उक्तदिनांकित।

प्रतिलिपि राजि अधिकारी नगरपालिका को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। वृक्ष छपान कर 1000/- (एक हजार) रुपया प्रति वृक्ष शुल्क व रू० 100(एक सौ) प्रति शाख वसूल करें।

नगरपालिका वन क्षेत्राधिकारी नगरपालिका वन राबि नैनीताल

पत्रांक 1536/23-1 दिनांक 27/5/2022

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल।

कार्यालय वन संरक्षक, दक्षिणी कुमाऊँ वृत्त, उत्तराखण्ड, नैनीताल

(दूरभाष/फैक्स संख्या - 05942-235452 ई-मेल cf_skumaon@rediffmail.com

पत्रांक:- 232/32-1 दिनांक, नैनीताल 11 अगस्त, 2023

सेवा में,

प्रभागीय वनाधिकारी,
नैनीताल वन प्रभाग, नैनीताल।

विषय:- नाप भूमि से सम्बन्धित विभागीय जुर्म केस प्रशमित किये जाने विषयक।

संदर्भ :- आपकी पत्र संख्या 680/32-1 दिनांक 10.08.2023।

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में आपकी संस्तुति के आधार पर नैनीताल वन प्रभाग, नैनीताल के उप प्रभाग, नैनीताल में वृक्ष संरक्षण अधिनियम- 1976 से सम्बन्धित निम्न वन अपराध जो कि निजी नाप भूमि से सम्बन्धित हैं, प्रशमित किये जाने का अनुमोदन किया जाता है।

क्र० सं०	राजि का नाम	वन अपराध संख्या तिथि सहित	अपराधी का नाम	वन अपराध का प्रकार	मुआवजे के रूप में वसूल की गयी धनराशि	ई-3 सं०/दिनांक
1	2	3	4	5	6	7
1	नगरपालिका रेंज	05/न० पा० दिनांक 22.04.2022	विनोद सनवाल C/O सुनिल सबवाल निवाली हॉल स्नोडन कम्पाउण्ड मल्लीताल नैनीताल।	नाप भूमि में अवैध पातन	100000.00	95625/14.07.2022
2		02/न० पा० दिनांक 02.04.2022	अपरजित जैमवाल पुत्र श्री दिव्याशीष जैमवाल हॉल निवासी धामपूर बैण्ड, मल्लीताल, नैनीताल।		100000.00	27046/11.04.2022
3		34/न० पा० दिनांक 02.11.2021	केयर टेकर मनोज कुमार होली एनप्लस स्कूल, नियर अरविन्द आश्रम, मल्लीताल, नैनीताल।		50000.00	33637/11.11.2021 95626/18.07.2023

भवदीय,

(टी0आर0 बीजूलाल)

वन संरक्षक,

दक्षिणी कुमाऊँ वृत्त, उत्तराखण्ड,
नैनीताल

नगरपालिका राजि नैनीताल अन्तर्गत क्षेत्रों में दिनांक 01.06.2023 से 07.06.2023 तक अच्चादित वृक्षों की गणना निम्न प्रकार है।						
क्र०सं	बीट का नाम	क्षेत्र का नाम	बॉज	खर्सू	तिलौज	देवदार
1	आल्माखान बीट	भोटिया बैंड से देवली फिल्ड	380	127	11	60
		बिड़ला चुंगी से टांकी बैंड/स्नोव्यू क्षेत्र	273	398	145	113
		टांकी बैंड से आल्माखान काटेज व स्प्रिंग फिल्ड	255	89	10	31
		स्प्रिंग फिल्ड से चार्टन लॉज व स्टाफ हाउस	153	19	2	47
		भोटिया बैंड से सी0आर0एस0 टी रोड	315	6	2	9
		बिड़ला चुंगी क्षेत्र से आल्मा काटेज क्षेत्र	317	136	17	44
		सी0आर0एस0टी से चार्टन लॉज राजमहल कम्पाउण्ड, बी0डी0 पाण्डे क्षेत्र	272	43	11	27
2	सेन्टलू बीट	रतन काटेज से स्टोनले	406	103	85	14
		मंगावली से रेमजे होतु हुए जू रोड	252	108	59	41
		बिड़ला चुंगी से बिड़ला विद्या मंदिर	542	839	59	60
		बिड़ला विद्या मंदिर से स्प्रिंग फिल्ड व मंगावली	343	219	5	11
		मंगावली से रतन काटेज होतु हुए बिड़ला चुंगी	690	425	18	64
		रोहिला लॉज से लक्ष्मी कुटिर, सीमेन्ट हाउस, मेविला, ओल्ड गाँव, सुख निवास तथा भोटिया बैंड से बिड़ला चुंगी	474	204	36	57
		मेविला कम्पाउण्ड से जिला पंचायत रोड व प्रेमरोज क्षेत्र ओल्ड गाँव से जिला पंचायत रोड	22 45	16 22	9 0	1
3	नारायण नगर बीट	पॉलिटिकनिक क्षेत्र से पिटरिया मार्ग क्षेत्र	25	5	6	0
		पिटरिया से नारायण मार्ग क्षेत्र	76	24	19	0
		नारायण नगर वार्ड में आबादी के निकट	43	10	13	0
4	लैण्डसएण्ड बीट	यूथ हास्टल क्षेत्र	42	11	9	1
		ऐ0टी0आई0 से बालिका विद्या मंदिर क्षेत्र	31	10	8	15
		सेन्ट जोसेफ चर्च क्षेत्र	21	3	4	53
		ऐ0टी0आई0 से पालिटिकनिक क्षेत्र	42	13	6	0
		कुमाऊँ विश्व विद्यालय परिसर	47	22	17	32
		अरविन्द आश्रम से धामपूर बैंड क्षेत्र	27	12	9	21
		के0एम0वी0एन0 व केव गार्डन	39	10	8	4
5	राजमवन बीट	लॉग व्यू पब्लिक स्कूल से राजमवन गेट	30	0	38	36
		राजमवन क्षेत्र	49	0	357	170
		आल सेन्ट कालेज नैनीताल	174	0	326	55
		आल सेन्ट कालेज से अमतुल्स कालेज	46	0	52	7
		अमतुल्स कालेज में	48	0	53	19
		शेरवुड कालेज नैनीताल में	163	0	230	7
6	अथारपाटा बीट	डलहोजी कम्पाउण्ड में	314	0	588	11
		जंगल कैम्प	12	0	117	
		इमली काटेज से शेरवुड कालेज गर्ल्स हास्टल तक	164	0	131	15
		शेरवुड कालेज गर्ल्स हास्टल से आल सेन्ट कालेज गेट तक	519	0	474	65

7	बलियानाला बीट	तल्लीताल से हरीनगर क्षेत्र तक	10	0	1	1		
		मल्ला कृष्णापुर (जी०आई०सी० से सिपाहीघार)	65	0	1	7		
		सिपाहीघारा से तल्ला कृष्णापुर तक	20	0	1	9		
		हल्दानी रोड़ से काठबॉस क्षेत्र	25	0	0	0		
		हिमलायन होटल तल्लीताल नैनीताल	6	0	0	0		
		फेरीहाल कम्पाउण्ड तल्लीताल नैनीताल	78	0	1	1		
		रोज विल्ला	91	0	15	5		
		जी०आई०सी० कालेज के पीछे	19	0	0	0		
		जिलाधिकारी नैनीताल आवास के पास	6	0	6	0		
		8	ताल क्षेत्र बीट	मन्नू महारानी रोड़ से बी०एस०एन०एल० आफिस, मेट्रोपोल , अरोमा होटल तक	105	11	143	67
अरोमा होटल से नैनी रिट्रीट, डी०एस०बी० गेट तक	950			29	401	39		
डी०एस०बी० परिसर के०पी० हास्टल तथा एस०आर० हास्टल परिसर	665			6	240	43		
डी०एस०बी० परिसर से राजमवन रोड़ तथा फॉसी गधेरे तक	1032			0	286	45		
ठंडी सडक क्षेत्र	577			64	319	22		
तल्लीताल डाठ से माल रोड़ व नैनीताल क्लब	92			0	24	30		
सी०आर०एस०टी से जिला परिषद रोड़ जू तक	57			0	5	3		
जू रोड़ से केन्ट ऐरिया तक	69			0	10	3		
9	टांकी बीट			पॉलिटिकनिक क्षेत्र से गेरीखेत मार्ग	22	0	13	0
				पॉलिटिकनिक परिसर	3	0	25	0
		बारापत्थर से पॉलिटिकनिक मोटर रोड़	3	3	32	0		
		पॉलिटिकनिक से किलबरी रोड़ पानी की टंकी के पास	17	6	491	50		
		किलबरी रोड़ पानी की टंकी से टंकी बैन्ड मोटर मार्ग	347	2	679	445		
		टांकी क्रियाघर के आगे से 07 नम्बर रोड़	527	2	443	211		
		सैनिक स्कूल प्रोस्पैक्ट लॉज से धूपकोठी तक	161	13	83	18		
		धूप कोठी क्षेत्र में	119	0	2			
		रुकुट कम्पाउण्ड से विलायत काटेज चीना बाबा मंदिर तक	159	0	11	17		
		हाईकोर्ट ग्लैन्थॉर्न तथा एडवोकेट जनरल आफिस क्षेत्र तक	37	0	9	208		
		स्विस होटल से बलरामपुर हाउस तथा विक्रम विन्टेज होटल क्षेत्र तक	23	0	42	12		
		आके पार्क परिसर	0	0	325	0		
		प्रसादा भवन तथा मेरीविला परिसर	0	0	289	0		
		राज्य सम्पत्ति विभाग किलबरी रोड़ के नीचे	0	0	522	0		
		मोहन पार्क परिसर	3	0	56	9		
		वैभरली, शेरवानी परिसर	4	0	3	4		
			कुल वृत्तों की संख्या	11943	3010	7412	2339	
	महायोग-	24704						

नैनीताल के शहरी क्षेत्र अन्तर्गत निजि, सरकारी, नजूल आदि क्षेत्रों के अन्तर्गत ओक प्रजाति के बॉज - 11943, खसू-3010, तिलौज-7412 व देवदार-2329 आदि के कुल 24704 वृत्तों की दिनांक 01.06.2023 से 07.06.2023 तक गणना की गयी।

वन क्षेत्र अधिकारी
नगरपालिका वन क्षेत्र
नैनीताल वन प्रभाग, नैनीताल



कार्यालय वन क्षेत्राधिकारी, नगरपालिका वन क्षेत्र नैनीताल (नै0व0प्र0नै0) ।

G20
2023

पत्रांक 476 / 24-1 दिनांक, नैनीताल

06/06/2023 ।

सेवा में,

मै0 ओरिएन्टल ट्रेल्स ।
मै0 विजुअल डिजाइन ।
मै0 डिजाइन 360 ।
मै0 श्री उल्का फाउन्डेशन ।

विषय:-
महोदय,

नैनीताल क्षेत्र अन्तर्गत जीओ0 टैगिंग की अनुमानित लागत एवं उससे सम्बन्धित उपयोगिता के सम्बन्ध में।

उपर्युक्त विषय के क्रम में आपकी फर्म से नगरपालिका राजि नैनीताल अन्तर्गत नैनीताल क्षेत्र अन्तर्गत लगभग 24000 वृक्षों की जीओ0 टैगिंग करें जाने हेतु अनुमानित लागत एवं उससे सम्बन्धित उपयोगिता सम्बन्ध में विस्तृत प्रस्ताव आमंत्रित किये जाते हैं।

अतः आपसे निवेदन है कि आप अपने प्रस्ताव दिनांक 30.06.2023 तक इस कार्यालय को प्रेषित करेंगे।

भवदीय
वन क्षेत्राधिकारी
नगरपालिका वन क्षेत्र, नैनीताल।

उत्तराखण्ड शासन

वन अनुभाग-1

संख्या- 779/GEM/X-1-2023-14(72)/2007टी0सी0-5

देहरादून : दिनांक 19 जुलाई, 2023

कार्यालय ज्ञाप

अपर प्रमुख वन संरक्षक, प्रशासन, उत्तराखण्ड, देहरादून के पत्र संख्या क-07/1-3(5), दिनांक 01.07.2023 द्वारा की गयी संस्तुति के क्रम में भारतीय वन सेवा के निम्न अधिकारियों को भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा प्रस्तावित निम्न प्रशिक्षण कार्यक्रमों में प्रतिभाग किये जाने की अनुमति प्रदान की जाती है -

क्र.स.	अधिकारी का नाम	पदनाम/कार्यालय का नाम	प्रशिक्षण कार्यक्रम	अवधि	भारत सरकार का पत्रांक
1.	श्री इन्द्रसिंह नेगी, भा0व0से0	प्रभागीय वनाधिकारी, केदारनाथ वन्यजीव प्रभाग, गोपेश्वर।	Nominations of the Indian Forest Service(IFS) officers for three-days Training workshop on "integrated approach for sustainable development of fragile desert ecosystem" scheduled to be held Arid Forest Research Institute (AFRI), Jodhpur.	दि0 07.08.2023 से 09.08.2023	19-2/2023-RT दि0 30.05.2023
2.	श्री आकाश कुमार वर्मा, भा0व0से0	क्षेत्रीय प्रबन्धक, उत्तराखण्ड वन विकास निगम, देहरादून/वन संरक्षक, उत्तरी कुमायूँ वृत्त, अल्मोडा	Nomination of the Indian Forest Service (IFS) officers for One-Week Compulsory Training Course on "Techniques for combating land degradation and agroforestry scheduled to be held at Kerala Forest Research Institute (KFRI), Peechi.	दि0 07.08.2023 से 11.08.2023	15-10/2020-RT दि0 30.05.2023
3.	श्री चन्द्रशेखर जोशी, भा0व0से0	उप वन संरक्षक, नैनीताल वन प्रभाग, नैनीताल	Nomination of the Indian Forest Service (IFS) officers for three-days Training workshop on "KAUSHALAM-excellence in action" scheduled to be held Heartfulness Education Trust Kanha Shanti Vanam, Telangana.	दि0 22.08.2023 से 24.08.2023	19-2/2020-RT दि0 30.05.2023

4.	श्री नायक, भा0व0से0	दिनांक काबेट, रिजर्व नैनीताल।	उप कार्बेट, टाइगर रामनगर, नैनीताल।	निदेशक टाइगर रामनगर, नैनीताल।	"Building Competencies for personal excellence" विषय पर Vyakti Vikas Kendra India, Art of Living, Bengaluru द्वारा अगस्त 21 से 25, 2023 तक आयोजित किए जाने वाले एक सप्ताह के अनिवार्य प्रशिक्षण पाठ्यक्रम कार्यक्रम हेतु भारतीय वन सेवा (IFS) अधिकारियों के नामांकन के संबंध में।	दि0 21.08.2023 से 25.08.2023	15-2/2017-RT दि0 09.06.2023
----	------------------------	--	--	--	---	---------------------------------	--------------------------------

Signed by Satya Prakash
Singh

Date: 19-07-2023 15:23:12

(सत्यप्रकाश सिंह)

उप सचिव।

संख्या एवं दिनांक-तदैव।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. सहायक महानिरीक्षक वन (आर0टी0), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, (आर0टी0 डिवीजन) भारत सरकार, वायु विंग, पंचम तल, इन्दिरा पर्यावरण भवन, जोरबाग रोड, नई दिल्ली-110003।
2. Director, Kaushalam, Kanha Shanti Vanam, Kanha Village, Nandigama Mandal, Ranga Reddy District, Telangana-509325.
3. Director, Arid Forest Research Institute (AFRI), P.O. Krish Upaj Mandi, New Pali Road, Jodhpur-342005.
4. Director, Kerala Forest Research Institute (KFRI), Peechi, Thrissur, Kerala-680653.
5. Secretary, Government Executive Programs, Vyakti Vikas Kendra India, The Art of Living, Shanmukha Hall, VVKI, Gate No. 1, Art of Living, International Center, 21st Km, Kanakpura Road, Udayapura, Bengaluru, Karnataka - 560082.
6. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
7. अपर प्रमुख वन संरक्षक, प्रशासन, उत्तराखण्ड, देहरादून।
8. सम्बन्धित अधिकारीगण।
9. गार्ड फाईल।



प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल